CBIC-190354/207/2021-TRU Section-CBEC Government of India Ministry of Finance Department of Revenue

North Block, New Delhi, Dated the 17th December, 2021

To,

The Principal Chief Commissioners/ Chief Commissioners/ Principal Commissioners/ Commissioner of Central Tax (All) /
The Principal Director Generals/ Director Generals (All)

Madam/Sir,

Sub: GST on service supplied by restaurants through e-commerce operators —reg.

The GST Council in its 45th meeting held on 17th September, 2021 recommended to notify ,Restaurant Service' under section 9(5) of the CGST Act, 2017. Accordingly, the tax on supplies of restaurant service supplied through e- commerce operators shall be paid by the e-commerce operator. In this regard notification No. 17/2021 dated 18.11.2021 has been issued.

2 Certain representations have been received requesting for clarification regarding modalities of compliance to the GST laws in respect of supply of restaurant service through e-commerce operators (ECO). Clarifications are as follows:

Sl	Issue	Clarification
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1.	Would ECOs have to still	As 'restaurant service' has been notified under
	collect TCS in compliance	section 9(5) of the CGST Act, 2017, the ECO
	with section 52 of the CGST	shall be liable to pay GST on restaurant
	Act, 2017?	services provided, with effect from the 1st

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No		
		January, 2022, through ECO. Accordingly, the ECOs will no longer be required to collect TCS and file GSTR 8 in respect of restaurant services on which it pays tax in terms of section 9(5).
		On other goods or services supplied through ECO, which are not notified u/s 9(5), ECOs will continue to pay TCS in terms of section 52 of CGST Act, 2017 in the same manner at present.
2.	Would ECOs have to mandatorily take a separate registration w.r.t supply of restaurant service [notified under 9(5)] through them even though they are registered to pay GST on services on their own account?	As ECOs are already registered in accordance with rule 8(in Form GST-REG 01) of the CGST Rules, 2017 (as a supplier of their own goods or services), there would be no mandatory requirement of taking separate registration by ECOs for payment of tax on restaurant service under section 9(5) of the CGST Act, 2017.
3.	Would the ECOs be liable to pay tax on supply of restaurant service made by unregistered business entities?	restaurant service supplied through them
4.	What would be the aggregate turnover of person supplying 'restaurant service' through ECOs?	It is clarified that the aggregate turnover of person supplying restaurant service through ECOs shall be computed as defined in section 2(6) of the CGST Act, 2017 and shall include the aggregate value of supplies made by the restaurant through ECOs. Accordingly, for threshold consideration or any other purpose in the Act, the person providing restaurant service through ECO shall account such

Sl	Issue	Clarification
No		
		services in his aggregate turnover.
5.	Can the supplies of restaurant service made through ECOs be recorded as inward supply of ECOs (liable to reverse charge) in GSTR 3B?	No. ECOs are not the recipient of restaurant service supplied through them. Since these are not input services to ECO, these are not to be reported as inward supply (liable to reverse charge).
6.	Would ECOs be liable to reverse proportional input tax credit on his input goods and services for the reason that input tax credit is not admissible on 'restaurant service'?	ECOs provide their own services as an electronic platform and an intermediary for which it would acquire inputs/input service on which ECOs avail input tax credit (ITC). The ECO charges commission/fee etc. for the services it provides. The ITC is utilised by ECO for payment of GST on services provided by ECO on its own account (say, to a restaurant). The situation in this regard remains unchanged even after ECO is made liable to pay tax on restaurant service. ECO would be eligible to ITC as before. Accordingly, it is clarified that ECO shall not be required to reverse ITC on account of restaurant services on which it pays GST in terms of section 9(5) of the Act. It may also be noted that on restaurant service, ECO shall pay the entire GST liability in cash (No ITC could be utilised for payment of GST on restaurant service supplied through ECO)
7.	Can ECO utilize its Input Tax Credit to pay tax w.r.t 'restaurant service' supplied through the ECO?	No. As stated above, the liability of payment of tax by ECO as per section 9(5) shall be discharged in cash.
8.	Would supply of goods or services other than	ECO is required to pay GST on services notified under section 9(5), besides the

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No		
	'restaurant service' through	services/other supplies made on his own
	ECOs be taxed at 5% without	account.
	ITC?	On any supply that is not notified under section
		9(5), that is supplied by a person through ECO,
		the liability to pay GST continues on such
		supplier and ECO shall continue to pay TCS on such supplies.
		Thus, present dispensation continues for ECO,
		on supplies other than restaurant services. On
		such supplies (other than restaurant services
		made through ECO) GST will continue to be
		billed, collected and deposited in the same
		manner as is being done at present. ECO will
		deposit TCS on such supplies.
9.	Would 'restaurant service'	Considering that liability to pay GST on
	and goods or services other	supplies other than 'restaurant service' through
	than restaurant service sold	the ECO, and other compliances under the Act,
	by a restaurant to a customer	including issuance of invoice to customer,
	under the same order be	continues to lie with the respective suppliers
	billed differently? Who shall	(and ECOs being liable only to collect tax at
	be liable for raising invoices	source (TCS) on such supplies), it is advisable
	in such cases?	that ECO raises separate bill on restaurant
		service in such cases where ECO provides other
		supplies to a customer under
		the same order.
10.	Who will issue invoice in respect of restaurant service supplied through ECO - whether by the restaurant or by the ECO?	The invoice in respect of restaurant service supplied through ECO under section 9(5) will be issued by ECO.
11.	Clarification may be issued	A number of other services are already notified
	as regard reporting of	under section 9(5). In respect of such services,
	restaurant services, value and	ECO operators are presently paying GST by
	tax liability etc in the	furnishing details in GSTR 3B.
	GST return.	The ECO may, on services notified under

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No		
		section 9 (5) of the CGST Act,2017, including
		on restaurant service provided through ECO,
		may continue to pay GST by furnishing the
		details in GSTR 3B, reporting them as outward
		taxable supplies for the time being.
		Besides, ECO may also, for the time being,
		furnish the details of such supplies of restaurant
		services under section 9(5) in Table 7A(1) or
		Table 4A of GSTR-1, as the case maybe, for
		accounting purpose.
		Registered persons supplying restaurant
		services through ECOs under section 9(5) will
		report such supplies of restaurant services
		made through ECOs in Table 8 of GSTR-1
		and Table 3.1 (c) of GSTR-3B, for the time
		being.

3. Difficulty, if any, in the implementation of this circular may be brought to the notice of the Board.

Yours faithfully,

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